

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI  
ORIGINAL APPLICATION NO. 56/2025**

**IN THE MATTER OF:**

Babajan

...APPLICANT

Versus

Union of India and Ors.

...RESPONDENTS

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**Filed by**



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**Date: 13.04.2026**

**Place: New Delhi**

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FURTHER REPORT ON BEHALF OF RESPONDENT NO.4  
(BANGALORE DEVELOPMENT AUTHORITY)

MOST RESPECTFULLY SHOWETH:

1. That the instant Original Application has been filed alleging construction activities in the buffer zone of the Byalakere Lake situated in Bangalore Urban District (*'the said lake'*).
2. In this regard, it is submitted that the only construction being carried out near the lake is that of a 45m wide RMP Road from Byalakere village to Byalakere Palya was planned through Byalakere Gramathana → Byalakere Sy. No. 148 → Sy. No. 119 → Sy. No. 118 → Sy. No. 93 → Sy. No. 117 (*'the said road'*).
3. It is submitted that the said road forms part of the "*Dr. Shivaram Karanth Layout*", which is being implemented in larger public interest and public welfare by the Bangalore Development Authority (*'the said layout'*). This layout *inter alia* includes roads to be developed by the Bangalore Development Authority which

  
Commissioner

were part of the Revised Master Plan-2015 of Bangalore.

4. It is submitted that the Hon'ble Supreme Court by an order dated 3.12.2020 in Miscellaneous Application Nos.1614-1616/2019 in C.A. Nos. 7661-63 /2018 constituted a Three Member Committee headed by Hon'ble Justice A.V. Chandrashekar to oversee the said Layout and to address the legality of constructions within the layout. The Committee was formed in December 2020 with Justice A.V. Chandrashekar as its Chairman and former DGP S.T. Ramesh and former BDA Commissioner Jayakar Jerome as members ('the said Committee').
5. The said Committee had filed various reports before the Hon'ble Supreme Court of India with respect to the layout. The issue with respect to the formation of RMP roads was discussed in the 30th meeting of the Committee held on 02.12.2022. The suggestions in the 30th meeting of the Committee with respect to the roads in the RMP, including the roads was submitted to the Hon'ble Supreme Court of India. The Report of the said Committee dated 02.12.2022 as well as the order dated 06.12.2022 have already been placed on record before this Hon'ble Tribunal by way of the previous report of the answering Respondent dated 31.12.2025.
6. However, it is submitted that the answering Respondent No-4 (Bangalore Development Authority) will maintain a 30-meter buffer zone around Byalakere lake, in the interest of BDA being a model organization in ensuring complete compliance to environmental norms

  
COMMISSIONER  
Bangalore Development Authority  
Bangalore-560 078

7. In view of the aforesaid facts and circumstances, it is submitted that the instant Original Application may be dismissed.

  
For Bangalore Development Authority Respondent No.4

COMMISSIONER  
Bangalore Development Authority  
Bangalore-560 076

Date:13.04.2026

Filed By



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